

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 104**  
**(IB)-115(PB)/2019**

**IN THE MATTER OF:**

Anita Garg & Ors.

.... Petitioner

v.

Jaipuria Buildcon Pvt. Ltd.

.... respondent

**Order under Section 7 of IBC**

**Order delivered on 30.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Sanjay Jain, Mr. Pravesh K., Adv.

For the Respondent(s):-

Ms. Prachi Johri, Adv.

**ORDER**

Learned counsel for the respondent states that settlement deed could not be signed by the authorised directors who are in jail. Let the needful be now done within a week with a copy in advance to the counsel for the petitioner.

List for further consideration on 22.05.2019.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)